

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

for the attention of the stakeholders of Shree Ramchandran Compex Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHREE RAMCHANDRAN COMPLEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24 <sup>th</sup> December 2012
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies Mumbai, Maharashtra, India,
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PTC239089
5.	Address of the registered office and principal office (if any) of corporate debtor	602, Samrock Apt., Juhu gully, opp. Syndicate Bank, Andheri West. Mumbai Maharashtra 400053
6.	Insolvency Commencement Date in respect of corporate debtor	12 <sup>th</sup> April 2023 (Order Received by IRP on 14 <sup>th</sup> April 2023)
7.	Estimate Date of closure of Insolvency Resolution Process	09 <sup>th</sup> October 2023 (180 <sup>th</sup> Day from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mayur Rajendrakumar Popat IBBI/IPA-001/IP-P01918/2020-2021/13046
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	802, Sainath Heights ,Besides Isckon Temple, Near Harinagar ,Vadodara,Gujarat ,390021  Email : mayurpopat2002@gmail.com
10.	Address and e-mail to be used for correspondence with Interim Resolution Professional	425, Lotus Elite, Gotri Sevasi Road, Besides OSIA Hypermart, Vadodara – 390021, Gujarat  Email – <a href="mailto:cirp.srcpl@gmail.com">cirp.srcpl@gmail.com</a>
11.	Last date for submission of claims	30 <sup>th</sup> April 2023 (14 days from the date of publication this notice dated 16 <sup>th</sup> April 2023)
12.	Classes of Creditors if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Name of the insolvency professional identified to act as authorised representatives of creditor in a class (three names for each class)	N.A.
14.	(a) Relevent forms and (b)Details of authorised representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> physical address not applicable

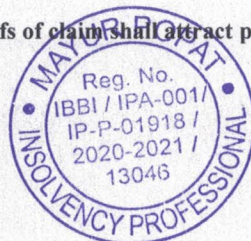
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench - IV had ordered the commencement of the corporate insolvency resolution process against the Shree Ramchandran Compex Private Limited on **12<sup>th</sup> April 2023**

The creditors Shree Ramchandran Compex Private Limited, are hereby called upon to submit a proof of their claims on or before 29<sup>th</sup> April 2023 to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor Belonging to a class as listed against the entry no.12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



*Mayur Popat*

Mr. Mayur Rajendrakumar Popat  
Interim Resolution Professional  
IBBI/IPA-001/IP-P01918/2020-2021/13046

Date: 16<sup>th</sup> April, 2023  
Place: Mumbai, Maharashtra, India